

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15426/2021

[Arising out of impugned final judgment and order dated 16-04-2020 in SA No. 77/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench]

NAFEES AHMAD (DEAD) LRS

PETITIONER(S)

VERSUS

GHULAM MOHD.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.124061/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124062/2021-EXEMPTION FROM FILING O.T.)

Date : 11-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
M/S. Shakil Ahmad Syed, AOR

For Respondent(s)

Mr. Vivek Sharma, AOR
Mr. Manish Raghav, Adv.
Mr. Rohit Gour, Adv.
Mr. Jung Bhati, Adv.
Mr. Ajay Kumar Saini, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Leave granted.
2. List for hearing in due course.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)